

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1
CAMP: NAGPUR

OA No. 1369/92

Dr. Madhu Kherdey
167 Pande Layout
Khamla, Nagpur 440025

..Applicant

V/s.

Union of India through
Secretary/Director Général(Post)
New Delhi & 2 ors.

..Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.

APPEARANCE:

Applicant in person

Mr. M G Bhangade
counsel for respondents

ORAL JUDGMENT: DATED: 23.7.93
(Per: M S Deshpande, Vice Chairman)

Heard.

The period of absence of the applicant from 1.1.91 to 19.1.91 has been regarded as dias non. It is unnecessary to refer to other facts which have been placed on record, by both the sides because obviously before the period of 19 days was recorded as dias non, no notice was given to the applicant. In the circumstances the impugned order is quashed. The P.M.G. Vadodara should give an opportunity to the applicant of being heard and pass appropriate orders with regard to the period of absence and the monetary benefits which the applicant would be entitled pursuant to that order. This should be done within three months. Liberty to the applicant to approach the Tribunal afresh, if he is still aggrieved by the order that would be passed by PMG Vadodara.

With above directions application disposed.


(M.S. Deshpande)
Vice Chairman

C.P. No. 166/93 for
orders, fixed on
1st week of Jan. 94.

C.P. No. 23/11

Dated: 6/1/94.

(4)

Heard the applicant in person.
Since the applicant was heard after
a notice was given to him and
then the order dt. 15/10/93 came
to be passed it cannot be
said that there was any
wilful disobedience of the direction
of the Tribunal.

The C.P. No. 166/93 is
dismissed

Order dated 6/1/94.
Order/Judgement despatched
to Applicant/Respondent(s)
on 4/2/94

2/2/94

(M.S. Deshpande)

V.C.